IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A. No.020/00303/2014

Date of Order :04.06.2019.

Between	
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S.Rahamathulla, s/o late S.Ghouse Mohiddin,
Aged about 43 yrs, Occ:Postal Assistant (under
The orders of suspension), Proddatur Head Post
Office, Kadapa District, r/o D.No.24/181, Power House
Road, Proddatur, Kadapa District.Applicant

And

- Union of India, rep., by the Chief Postmaster General,
 A.P.Circle, Abids, Hyderabad-500 001.
- 2. The Postmaster General, Kurnool Region, Kurnool-2.
- 3. The Director of Postal Services, O/o Postmaster General, A.P.Southern Region, Kurnool-2.
- 4. The Superintendent of Post Offices, Proddutur Division, Kadapa District. ... Respondents

Counsel for the Applicants ... Dr.A.Raghu Kumar

Counsel for the Respondents ... Mrs.K.Rajitha, Sr.CGSC

CORAM:

THE HON'BLE MR.JUSTICE L.NARASIMHA REDDY, CHAIRMAN THE HON'BLE MR.B.V.SUDHAKAR, MEMBER (ADMN.)

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ORAL ORDER

(As per Hon'ble Mr. Justice L. Narasimha Reddy, Chairman)

The applicant herein was working as Postal Assistant in the Department of Posts. Through an order dated 29.08.2011, he was placed under suspension and in contemplation of the disciplinary proceedings, the order of suspension was also extended. The applicant challenged the order of suspension and extension thereof by raising several grounds. Reliance has also been placed on the judgment of the Hon'ble Supreme Court in *Ajay Kumar Choudhary v. Union of India & Another* (2015 (7) SCC 291) in Civil Appeal No.1912/2015, dated 16.02.2015.

- 2. The applicant had earlier filed O.A.No.567/2012 challenging the order of suspension. During the pendency of the OA, the respondents revoked the order of suspension on 18.09.2012. Today, taking that into consideration, we closed O.A.No.567/2012.
- 3. The respondents placed the applicant under suspension for the second time on 12.03.2013 and it was extended from time to time. The same is under challenge in this OA.
- 4. Heard Mr.B.Pavan Kumar, proxy counsel representing Dr.A.Raghu Kumar, learned counsel for the Applicant and Mrs.K.Rajitha, learned Senior Standing Counsel for the Respondents.

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- 5. During the course of hearing, it is stated by the Applicant's Counsel that the order of suspension was revoked on 13.07.2016 and several developments have been taken place.
- 6. Since the order of suspension dated 12.03.2013 is revoked, nothing remains to be decided in this OA and is accordingly closed. There shall be no order as to costs.

Sd/- Sd/-

(B.V.SUDHAKAR) MEMBER (ADMN.) (JUSTICE L.NARASIMHA REDDY) CHAIRMAN

Dated:this the 4th day of June, 2019
Dictated in the Open Court

Dsn.